



2026:DHC:5624



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

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Date of Decision: 14.07.2026

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CRL.M.C. 4239/2026

ANKIT KHANNA & ORS.

.....Petitioners

Through: Ms. Shivani Gupta, Advocate with
petitioner in person.

versus

STATE OF NCT DELHI THROUGH SHO POLICE
STATION & ANR.

.....Respondents

Through: Mr. Hemant Mehla, APP for the State
with respondent no.2 in person.**CORAM: JUSTICE GIRISH KATHPALIA****J U D G M E N T (ORAL)**

1. Petitioners seek quashing of FIR No. 0129/2022 of PS Greater Kailash for offence under Section 498A/406/506/34 IPC on the ground that the complainant *de facto* (respondent no.2 herein) has settled all matrimonial disputes with the petitioners.

2. State has no objection to this petition. Statements of parties have already been recorded by the concerned Joint Registrar.

3. The respondent no.2 is present in court today. I have spoken with



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respondent no.2 in Hindi and it is stated by her that she has compromised all disputes with the petitioners. Marriage between petitioner no.1 and respondent no.2 stands already dissolved by way of decree of divorce. One daughter was born from wedlock of petitioner no. 1 and respondent no. 2. The said daughter of parties is in custody of the present respondent no. 2. The respondent no.2 submits that she has received complete full and final settlement amount in lieu of her entire *stridhan* and maintenance, including the balance amount of Rs. 1,00,00,000/- by way of demand draft today from petitioner no. 1. Respondent no.2 submits that she does not wish to continue prosecution of petitioners.

4. Having spoken with respondent no.2, I am satisfied that it would be in the interest of justice not to push the parties through full dress trial.

5. Therefore, the petition is allowed and FIR No. 0129/2022 of PS Greater Kailash for offence under Section 498A/406/506/34 IPC as well as proceedings arising out of the same are quashed.

**GIRISH KATHPALIA
(JUDGE)**

JULY 14, 2026/rs